

REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S BAREILLY HIGHWAYS PROJECT LIMITED OPERATING IN BUSINESS OF BUILDING OF COMPLETE CONSTRUCTIONS IN NEW ASHOK NAGAR, NEW DELHI

(Under sub-regulation (4A) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Bareilly Highways Project Limited PAN – AAECB1225B CIN – U45204DL2010PLC203042
2.	Address of the registered office	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New DELHI, Delhi, India - 110096.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Audited Balance Sheet for FY 2024-25 reflects Property Plant & Equipment valued at Rs.17.67 Lakhs & Intangible assets under developments amounting to Rs. 4,07,681.17 Lakhs.
5.	Installed capacity of main products/ services	It was a terminated road project of Bareilly-Sitapur section of NH-24 from Km 262.000 to Km 413.200 in the State of Uttar Pradesh.
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2023-24 Balance Sheet for FY 2024-25 www.stalwartipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be downloaded from www.stalwartipe.com
10.	Last date for receipt of expression of interest	20 th April, 2026 (Monday)
11.	Date of issue of provisional list of prospective resolution applicants	30 th April, 2026 (Thursday)
12.	Last date for submission of objections to provisional list	05 th May, 2026 (Tuesday)*
13.	Date of issue of final list of prospective resolution applicants	11 th May, 2026 (Monday)*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12 th May, 2026 (Tuesday)*
15.	Last date for submission of resolution plans	12 th June, 2026 (Friday)* Through email as well as through Hard copies to be submitted at: STALWART RESOLUTION PROFESSIONAL LLP, SD-73, Pitampura, Delhi – 110034.
16.	Process email id to submit Expression of Interest	cirp.bhpl@gmail.com

*The CIRP period is concluding on 30th April, 2026. However, CoC has already approved the extension of CIRP by 90 days which is pending for approval at NCLT.



Sandeep Goel

CMA Sandeep Goel
Resolution Professional

Reg. No.: IBBI/PA-003/IP-N00073/2017-2018/10583
AFA No.: AA3/10583/01/300626/301302 valid upto 30.06.2026
Regd. Address: SD-73, Pitampura, Delhi -110034
For M/s Bareilly Highways Project Limited (Under CIRP)
Date: 03-04-2026
Place: New Delhi

FORM NO. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of **Playhouse Knowledge Park Private Limited**, having its registered office at **5713, Mulberry Avenue, DLF City 4 Chakkarpur, Farrukh Nagar, Gurgaon Haryana - 122002.**

Notice is hereby given to the General Public that the company proposes to make application to the **Central Government** under **Section 13 of the Companies Act, 2013**, seeking confirmation of alteration of the **Memorandum of Association** of the Company in terms of the **Special Resolution** passed at the **Extraordinary General Meeting** held on **March 06 2026**, to enable the company to change its **Registered Office** at **5713, Mulberry Avenue, DLF City 4 Chakkarpur, Farrukh Nagar, Gurgaon Haryana - 122002** from State of Haryana to **UGF-1 Indra Prakash, Bharkhambha Road, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001** State of NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may **deliver objections either on the MCA-21 portal (www.mca.gov.in)** by **filing investor complaint form or cause to be delivered / send by registered post** along with an **affidavit** stating the nature of his/her interest and grounds of opposition to the **Regional Director** at the address **Regional Director (Northern Region), Ministry of Corporate Affairs, CGO Complex, Lodhi Road, New Delhi - 110003**, within **fourteen days** of the date of publication of this notice, with a copy to the Applicant Company at its Registered Office at the address mentioned above.

For and on behalf of the Applicant
PLAYHOUSE KNOWLEDGE PARK PRIVATE LIMITED
Shray Verma
Director
Din: 05318258

Date: March 06 2026
Place: Gurgaon, Haryana

**SITAARA HOUSING FINANCE LTD**
(Formerly known as Sewa Grih Rin Ltd)
Registered office: 1st Floor, 216/C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi - 110052 - India

RULE-8(1) POSSESSION NOTICE
(For Immovable Property)

Whereas, The undersigned being the Authorized officer of the **Sitaara Housing Finance Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further within **60 days** from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Sitaara Housing Finance Ltd** for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account Number, Name of the Borrower / Co-borrower/ Guarantor	Outstanding Amount (Rs.)	Demand Notice Date
1	Loan Account No.: HPL100009050 1. Smt. Rosni Kumar D/o Shri Karan Singh (Borrower), 2. Shri Beepal S/o Shri Panna (Co-Borrower) 3. Shri Ashwani Gautam S/o Shri Mahesh Gautam (Guarantor)	₹ 2,59,207.58/- (Rupees Two Lakh Fifty Nine Thousand Two Hundred Seven and Paise Fifty Eight only)	26-12-2025 31.03.2026

Details Of Safe Assets (Immovable Property): Plot No. 83, Kharsa No. 25, Uttam Nagar, Mouza Guheta Das Bissa, Tehsil Chhata, District Mathura, Uttar Pradesh Boundaries: East – Plot No. 72, West – 18 Feet Road, North – Plot No. 35, South – Plot No. 84. Area admeasuring 83.61 Sq. Mtrs.
Place : Uttar Pradesh, Date : 02.04.2026
Authorised Officer, Sitaara Housing Finance Ltd, (Formerly known as Sewa Grih Rin Ltd)

REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S BAREILLY HIGWAYS PROJECT LIMITED
Operating In Business Of Building Of Complete Constructions
In New Ashok Nagar, New Delhi
(Under sub-regulation (4A) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Bareilly Highways Project Limited PAN - AAECB1225B CIN - U45204DL2010PLC203042
2. Address of the registered office	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New DELHI, Delhi, India - 110096.
3. URL of website	Not Available
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5. Installed capacity of main products/ services.	It was a terminated road project of Bareilly- Sitapur section of NH-24 from Km 262.000 to Km 413.200 in the State of Uttar Pradesh.
6. Quantity and value of main products/ services sold in last financial year.	NA
7. Number of employees/ workman	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2023-24 Balance Sheet for FY 2024-25 www.stalwartip.com,
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Details can be downloaded from www.stalwartip.com
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16. Process email id to submit Expression of Interest	

* The CIRP process is concluding on 30th April, 2026 however, CoC has already approved the extension of CIRP by 90 days which is pending for approval at NCLT.

CMA Sandeep Goel
Resolution Professional
Reg. No.: IBI/PA-003/IP-N00773/2017-2018/19583
AFA No.: AA/3/10583/01/300626/301302 valid upto 30.06.2026
Regd. Address: SD-73, Pitampura, Delhi- 110034
For M/s Bareilly Highways Project Limited (Under CIRP)

Date: 03-04-2026
Place: New Delhi

PUBLIC NOTICE
[Under Sec-102 of Insolvency and Bankruptcy Code, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MR. SUPREET SINGH SURI, PERSONAL GUARANTOR OF M/S CLOUD 9 PROJECTS PRIVATE LIMITED

DETAIL OF PERSONAL GUARANTOR
1. Name of Personal Guarantor
2. Address of Personal Guarantor
3. Insolvency process commencement date in respect of personal guarantor under IBC, 2016
4. Last date of submission of claims

DETAILS OF RESOLUTION PROFESSIONAL
5. Name and registration number of insolvency professional acting as resolution professional
6. Address and Email ID of the resolution professional as registered with board
7. Address and E-mail ID to be used for correspondence with the resolution professional

Note: Submission of false or misleading claims shall attract penalties in accordance with the provision of the Insolvency & Bankruptcy Code, 2016 or any other applicable Laws.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court -II in IA-4295/ND/2025 of CP(II)-403/ND/2025, Under Section 95(1) of the Insolvency and Bankruptcy filled by Indusind Bank Limited, has ordered the commencement of Insolvency Resolution Process vide order under section 100 of IBC, 2016, against Mr. Supreet Singh Suri residing at R/o- 192-B, Sainik Farms, New Delhi - 110 062 (Last known address to the Resolution Professional), on 22.08.2025 and copy of order received by the RP on 30.03.2026.

The creditors of Mr. Supreet Singh Suri are hereby called upon to submit their claims with proof on or before 21 days from the date of issue of this notice i.e. by or before 24-04-2026, to Mr. Prabhakar Kumar, Resolution Professional appointed by NCLT, New Delhi Bench, Court-II, under provision of Insolvency & Bankruptcy Code, 2016, at address:- B-5/41, Ground Floor, Vivekanand Apartment, Sector-8, Rohini, Delhi - 110085, Mail-id- pirpcloud9pg@gmail.com

The creditors shall have to submit their claim to the resolution professional as prescribed under regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, in Form B. The last date for submission of claims of creditors shall be 24-04-2026. The creditors may submit their claims by way of electronic communication, or through courier, speed post or registered letter.

The prescribed form for submission of claims can be downloaded from following link: <https://ibbi.gov.in/en/home/downloads>

Sd/-
Prabhakar Kumar
Resolution Professional
in the Insolvency Resolution Process of Mr. Supreet Singh Suri
Personal guarantor of M/s Cloud 9 Projects Private Limited
IP Registration No. - IBB/PA-002/IP-N00774/2018-2019/12373
AFA Valid Till 31-Dec-2026
Address: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, Delhi - 110085
E-mail id: - pirpcloud9pg@gmail.com

Date: 03-04-2026
Place: Delhi

**RNFI SERVICES LIMITED**
CIN: L66190DL2015PLC286390
Address: UG-5, Relipay House, Plot No. 42 DLF International Area, Kirti Nagar, West Delhi, India, 110015
E-mail : cs@rnfiservices.com Website: www.rnfiservices.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING OF RNFI SERVICES LIMITED

Notice is hereby given that the Extra-Ordinary General Meeting ("the EGM / the meeting") of the Members of M/s. **RNFI Services Limited** ("the Company") will be held on **Monday, April 27, 2026 at 11:00 A.M. (IST) through Video Conference ("VC") / Other Audio-Visual Means ("OAVM")** to transact the business set forth in the Notice of EGM dated **Saturday, 28 March, 2026**.

Pursuant to General Circular No. 03/ 2025 dated **September 22, 2025** read with other relevant circulars issued by the **Ministry of Corporate Affairs ("MCA Circulars")** and **SEBI circular no. SEBI/HO/ CFDO/FD-Po2/P/CIR/2024/133 dated October 3, 2024** read with other relevant circulars issued on the subject ("SEBI Circulars"), companies are permitted to hold EGMs through VC/OAVM. Accordingly, the EGM of the Company will be conducted through VC/OAVM in compliance with aforesaid circulars, the **Companies Act, 2013**, and the **SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015**.

The Notice of EGM has been sent on April 02, 2026, through electronic mode to all members whose email addresses are registered with the Company/ Depository Participants. Notice is also available on the websites of the Company at www.rnfiservices.com and the NSE Limited at www.nseindia.com.

In case the members holding shares in DEMAT form have not registered their email address, they are requested to register their e-mail address/ electronic bank mandate with their respective Depository Participants.

Members whose email address are not updated with the Company/Registrar and Share Transfer Agent/Depository Participants can avail soft copy of the EGM Notice by raising a request to the Company by email at cs@rnfiservices.com

Members can attend and participate in the EGM through VC/OAVM facility. The instructions for joining the EGM would be provided in the Notice of EGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is also providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on the resolution set out in the Notice of EGM. Also, the Company shall be providing the facility for voting through e-voting system during the EGM. The detailed procedure of remote e-voting/e-voting during the EGM is mentioned in the Notice of EGM.

In terms of the provisions of section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended) and aforesaid circulars, the Company is pleased to offer its members the facility of "remote e-voting" provided by National Securities Depository Limited (NSDL) to exercise their right to vote on the business as set forth in the Notice of the EGM. The facility of casting votes by a member using remote e-voting system as well as venue voting on the date of the EGM, on the resolution set forth in the Notice, will be provided by NSDL. All the members are informed that:

- The Special Business as set out in the Notice of the EGM will be transacted through voting by electronic means;
- the remote e-voting shall commence on Friday, April 24, 2026, at 09:00 AM. (IST);
- the remote e-voting shall end on Sunday, April 26, 2026 at 05:00 PM. (IST);
- the cut-off date for determining the eligibility to vote by electronic means or at the EGM is Wednesday, April 22, 2026;
- In case of Individual Shareholders holding securities in demat mode who acquires shares of the Company and becomes a member of the Company after sending of the Notice and holding shares as on the cut-off date may follow steps mentioned in the Notice of the EGM under "Access to NSDL e-Voting system";
- Members who have not voted through Remote E-voting facility will be permitted to vote through e-voting during the EGM;
- The members who have already cast their vote through remote e-voting may attend the EGM through VC/OAVM but shall not be entitled to cast their vote during the EGM;
- All persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by RTA and notice from the Depositories as on the cut-off date namely Wednesday, April 22, 2026, only shall be entitled to vote at the EGM by availing the facility of remote e-voting or by voting at the EGM. Members can cast their vote through remote e-voting or through e-voting during the EGM in the manner and by following the instructions as mentioned in the Notes section of the Notice dated March 28, 2026 convening the EGM;
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for 'Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 022-48387000/022-24997000 or send a request to Ms. Pallavi Mahotra, Senior Manager at evoting@nsdl.co.in. Members may also write to the Company Secretary at cs@rnfiservices.com or at the Registered Office address.

Members are advised to register/update their e-mail address with their DPs for receiving all communications, including Annual Report, Notices etc. by e-mail from the company in future.

By Order of the Board Of Directors
Ranveer Khyaliya
Chairman & Managing Director
DIN:07920203

Date: 02.04.2026
Place: New Delhi

"IMPORTANT"

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**Canara Bank**
(A Govt. of India Undertaking)

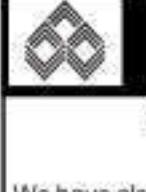
DEMAND NOTICE

Recovery, Legal & Fraud Prevention Section, Regional Office, B-35, Cyber Media building, First Floor, Sector-32, Gurgaon 122003

DEMAND NOTICE [SECTION 13(2)]
Notice To Legal Heir To The Deceased Borrower/Proprietor/Partner of The Borrower Proprietorship/ Partnership Firm
Whereas, The undersigned being the Authorized Officer of **Canara Bank** issued Demand Notice/ U/S 13(2) of SARFAESI ACT 2002 to the Legal Heir herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/guarantor/mortgagor address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication for said notice failing which, bank will take the possession of immovable and movable properties and will sell it through the process in exercise of powers conferred U/S 13(2) read with the rule 8 and 9 of the Security Interest (Enrolment) Rules 2002. The borrower / guarantor / mortgagor in particular and the public in general is hereby cautioned not to deal with the immovable / movable properties and any dealing with the immovable / movable properties mentioned below will be subject to the charge of **Canara Bank** for the outstanding amounts and interest thereon & other charges.

Name of the Legal Heir To The Deceased Borrower/ proprietor/partner/ Of The Borrower Proprietorship/partnership Firm	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice
Canara Bank, SME Tauru branch Borrower:- 1. M/s Aggarwal Sales Agency Main Bazar, Main Road Tauru, Near 5 Bhai Store Opposite Bijli Board, Rewari Sohna Road Tauru, Mewat Haryana 122105. 2. Sh. Deepak Goyal S/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105. 3. Smt. Manju Goyal W/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105. 4. Ms Vaishali Goyal D/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105. 5. Ms Jyoti Goyal D/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105. 6. Sh Jagdish Chand Goyal P/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105. 7. Smt.Bimla Goyal W/o Jagdish Chand Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105	Name of Title Holder: M/s Aggarwal Sales Agency Movable : Hypothecation of Stock -Rs. 80.71 Lakhs (As per sanction 16.11.2024) Hypothecation of Book Debts- Rs. 102.97 Lakhs (As per sanction 16.11.2024) Name of Title Holder: Late Sh. Sanjay Goyal. Immovable : Commercial property measuring 30.00 Sq Yds, bearing property ID No. 8FTUR6K6, situated within Revenue Estate of Tauru, District Nuh, Haryana in the name of Late Sh. Sanjay Goyal Boundaries of the Property: North: Rewan Road, South: Property of Others, East: Property of Others, West: Property of Others	Rs. 1,27,54,671.80 (Rupees One Crore Twenty Seven Lakhs Fifty Four Thousand Six Hundred Seventy One and Paise Eighty Only), as on 22.03.2026, together with further interest and incidental expenses, costs.	24.03.2026 22.03.2026

Date: 03.04.2026
Place: Gurgaon
Sd/- Authorised Officer, Canara Bank

**INDIAN OVERSEAS BANK**

Demand Notice

SME.SAHARANPUR- A-8, DELHI ROAD BRANCH

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
We have already issued detailed demand notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by **Speed Post / Registered post** to you below mentioned dated. You can collect the original notice/ copy address to you, returned by courier/postal authorities from the undersigned & to pay the balance outstanding amount with interest & costs etc. within 60 days from the date of notice referred to below to avoid future action under SARFESI Act-2002
We have indicated our intention for further action under sarfesi Act 2002, as per section 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days.

Sl. No.	Name of the Borrower / Guarantor	Detailed Of Mortgaged Property	Date of Demand Notice
1.	Borrower: 1 Mohd Arif Ansari Permanent Address: S/o Shri Nisar Ansari 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001 Communication Address: S/o Mr. Nisar 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001 Office Address: S/o Mr. Nisar Ansari 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001	1. Mortgage: House MPL No. Old 3/589 New 3/1141 situated at Mandir Wali Gali Mauja Khanalampura Pargana and Tehsil Saharanpur Pin: 247001 Measuring 105.50 Sq. Yard /88.20 Sq Meter owned by Mr. Nisar Ansari & Mohd Arif Ansari, bounded by as per sale deed: North: House of Bhoora, South: House of Gantha Ram, East: House of Ehsaan, West: 13°0'wd Gali This property is also mortgaged in Cash Credit Loan (A/c No 2981020000001155) of Rs.30,00,000/- in which Mr. Nisar Ansari is guarantor and present outstanding in the loan as on 29.03.2026 is 18,17,549.92 and account is classified as NPA on 26.05.2025 and demand notice issued on 07.02.2026	30.03.2026 Total Dues as on '29.03.2026 Rs. 24,82,292.54 future interest & Exp
3.	Munnwer Ansari (Known legal heir of Guarantor & Mortgagor Mr. Nisar Ansari 4. All other Legal Heirs		

Date : 02.04.2026
Place : SAHARANPUR
Authorized Officer

Adhbhut Infrastructure Limited
CIN No.: L51503HR1985PLC121303
Registered Office: Begampur Khatola, Khandsa, Near Krishna Maruti, Basai Road, Gurgaon, Arjun Nagar, Haryana, India, 122001
Website: <https://www.adhbhutinfra.in/>; E-mail: adhbhut.ind@rediffmail.com

NOTICETO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026, dated January 30, 2026, a special window has been opened for lodgment of transfer and dematerialisation ("demat") request of physical securities which **were sold/purchased prior to April 01, 2019**. The Special Window has been opened for a period of 1 (one) year from **February 05, 2026 to February 04, 2027** and will be applicable in following cases:

- Where original share transfer request(s) are not lodged prior to April 1, 2019, and the shareholder is holding original share certificate;
- Where original share transfer request(s) were lodged prior to April 01, 2019, and those were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred / lien-marked/ pledged during the said lock-in period. Eligible shareholders who wish to avail this opportunity, may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent i.e. **Beetal Financial & Computer Services Pvt. Ltd** "office address is **Beetel House, 3rd Floor, 99 Madangir, Behind Local Shopping Centre, New Delhi, 110062**" E-mail: beetal@beetalfinancial.com or may send an email to adhbhut.ind@rediffmail.com. A Copy of the Circular is also available on the website on the company <https://www.adhbhutinfra.in/>.

For Adhbhut Infrastructure Limited
Anubhav Dham
Director
DIN:02656812

Date: 02.04.2026
Place: Gurugram

FORM NO.5
DEBTS RECOVERY TRIBUNAL AT LUCKNOW
600/1, University Road, Hanuman Setu Mandir, Lucknow-226007
(Area of Jurisdiction, Part Of Uttar Pradesh)

[Summons to defendant under section 19(3) of the recovery of debts due to Banks and Financial Institutions Act 1993 read With Rules 12 and 13 of the Debts recovery tribunal (Procedure Rules)]

Original Application No. 1316 of 2025
SHIVALIK SMALL FINANCE BANK LIMITED
Versus
SRI YATENDRA SISODIA ALIAS YATENDRA SINGH & ANR.Defendants

Dated 19.03.2026
....Applicant

To,
1. i. Sri Yatendra Sisodia alias Yatendra Singh son of Sri Rajpal Sisodia alias Rajpal Singh presently residing at House No. J-126, Sector-12 Pratap Vihar, Vijay Nagar, Ghaziabad- 201009 Uttar Pradesh; and; ii. Permanent resident of House No. 391, Village Bisahada, Gautam Buddha Nagar, 201008 Uttar Pradesh, PAN No. EEDP3384J, Mobile Number 9873720989 (Borrower)
2. i. Mrs. Mithlesh wife of Sri Yatendra Sisodia presently residing at House No. J-126, Sector-12 Pratap Vihar, Vijay Nagar, Ghaziabad- 201009 Uttar Pradesh; and; ii. Permanent resident of House No. 391, Village Bisahada, Gautam Buddha Nagar, 201008 Uttar Pradesh, PAN No.- AJQPM9722J Mobile No. 8447342923 (Co-Borrower)
3. Mr. Subhash Son of Sri Ram Kumar resident of House No. 330, Village-Chijasi Noida-201307 Uttar Pradesh, PAN No. EOPFS2902C Mobile no. 9958524487 (Guarantor)

In the Above noted application, you are required to file reply in paper book form in two sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant of his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 17.07.26 At 10:30 A.M. failing which the applicant shall be heard and decided in your absence.
Given under my hand and seal of the Tribunal on this 27.03.2026.

Registrar
Debts Recovery Tribunal, Lucknow

IN THE COURT OF THE 3RD ADDITIONAL SUBORDINATE DISTRICT JUDGE OF COIMBATORE O.S. No.579/2025

V.Sripathi Vs. S.Surendrakumar Patwa, S/o. Samrathmajai Patwa, No.34, Gulgum Colony, Indore - 452001 Defendant.

NOTICE TO DEFENDANT

It is hereby informed that the above case has been filed against the defendant herein to recovery of money the above suit proceedings as well as defendant herein into the plaintiff in the above suit on the file of the 3rd Additional Subordinate District Judge of Coimbatore and the same is posted on 17.04.2026 for your appearance. If you have any objection in the above claim of the petitioner in the above case, you should appear in person or through counsel before the Hon'ble 3rd Additional Subordinate District Judge of Coimbatore on 17.04.2026 at 10.30 A.M. failing which an ex parte order will be passed against you.
S. Praveen Kumar, B.A., B.L., Rakesh Kumar Jain, B.Com., LL.B, Advocates, Coimbatore.

**SMFG India Home Finance Co. Ltd.**
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone T Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY (Appendix IV) Rule 8(1)

WHEREAS the undersigned being the Authorized Officer of **SMFG India Home Finance Co. Ltd.** a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within **60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Lan -:- 605439211739542	1. Arvind Kumar 2. Sharmila Tejpal Singh	House No. 06, Area Measuring 50 Sq.Yds., Situated In Kharsa No. 232, At Keshav Nagar Part of East Jawahar Nagar Village Behta Hazipur Pragnana And Tehsil Local District Ghaziabad Uttar Pradesh - 201102 Boundaries: East: Other Property, West: Road 14 Ft Wide, North: House of Ramesh, South: House of Raja.	22.03.2025 Rs. 27,26,549.94/- (Rs. Twenty Seven Lakh Twenty Six Thousand Five Hundred Forty Nine & Paise Ninety Four Only) as on 11.03.2025	01.04.2026

Place : Ghaziabad, Uttar Pradesh
Date : 01.04.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

**CAPRI GLOBAL HOUSING FINANCE LIMITED**
HOUSING FINANCE LIMITED

Appendix IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of **Capri Global Housing Finance Limited (CGHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. 51200001015220 of our Muzaffarnagar Branch) Jamirudin (Borrower) Mrs. Sujana Parveen (Co-Borrowers)	All that Piece and Parcel of Land and Building A residential Plot in Kharsa No. 5121M1 (Admeasuring Area 66.66 Sq. Yrds i.e. 55.739 Sq.Mtrs) situated at Village Shahbuddinpur (Bahar Haddood) Mimla Road Kalim Colony Pargana & Tehsil & District Muzaffarnagar Uttar Pradesh - 251001 Bounded As:- East: Plot of Sh. Hasan Ali, West: Plot of Hasan Ali, North: House of other person, South: Rasta 20 Feet wide	08-Dec-25 Rs. 117715/-	30.03.0226

Place : Muzaffarnagar (Uttar Pradesh)
Date : 03-APRIL-2026

Sd/- (Authorised Officer)
For Capri Global Housing Finance Limited (CGHFL)

KIFS HOUSING FINANCE LIMITED
Registered Office: 6/10K, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodadker, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-702, Lotus Park, Grantham International Compound, Western Express Highway, Goregaon (East).
Mumbai - 400063, Maharashtra, India. Ph.No. - +91 22 61764400. E-mail: contact@kifshousing.com Website: www.kifshousing.com CIN: U65922GJ2015PLC085079 RBI COR- DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of **Kifs Housing Finance Limited (KHFIL)** under the Secritisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject

बोर्ड के आदेशानुसार
 डीएफएम फूड्स लिमिटेड के लिए
 हस्ता. /—
 वैशाली सिंह
 कंपनी सचिव एवं विधिक प्रमुख
 सदस्यता संख्या: 15108

स्थान: नोएडा
 दिनांक: 02.04.2026

FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (c) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 in the matter of **Playhouse Knowledge Park Private Limited**, having its registered office at 5713, Mulberry Avenue, DLF City 4 Chakkarpur, Farukh Nagar, Gurgaon Haryana - 122002.

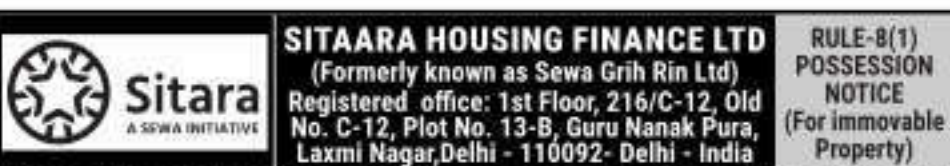
Notice is hereby given to the General Public that the company proposes to make application to the **Central Government under Section 13 of the Companies Act, 2013**, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the **Special Resolution** passed at the **Extraordinary General Meeting** held on **March 06 2026**, to enable the company to change its **Registered Office** at **5713, Mulberry Avenue, DLF City 4 Chakkarpur, Farukh Nagar, Gurgaon Haryana - 122002** from State of Haryana to UGF-1 **Indra Prakash, Bhakarhamba Road, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001** State of NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver objections either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered / send by registered post along with an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director** at the address **Regional Director (Northern Region), Ministry of Corporate Affairs, CGO Complex, Lodhi Road, New Delhi - 110003**, within fourteen days of the date of publication of this notice, with a copy to the Applicant Company at its Registered Office at the address mentioned above.

For and on behalf of the Applicant
PLAYHOUSE KNOWLEDGE PARK PRIVATE LIMITED
Shray Verma
Director
Din: 05318258

Date: March 06 2026

Place: Gurgaon, Haryana



Whereas, the undersigned being the Authorized officer of the **Sitarra Housing Finance Ltd** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further interest within 60 days from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8 (1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Sitarra Housing Finance Ltd** for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account Number, Name of the Borrower / Co-borrower/ Guarantor	Outstanding Amount (Rs.)	Demand Notice Date
1	Loan Account No.: HLP100009050 1. Smt. Roshni Kumari D/o Sri Karan Singh (Borrower), 2. Shri Beepal S/o Sri Panna (Co-Borrower) 3. Shri Ashwani Gautam S/o Shri Mahesh Gautam (Guarantor)	₹ 2,59,207.58/- (Rupees Two Lakh Fifty Nine Thousand Two Hundred Seven and Paise Fifty Eight only)	26-12-2025 31.03.2026

Details Of Safe Assets (Immovable Property): Plot No. 83, Kharsa No. 25, Uttam Nagar, Mouza Guheta Das Bissa, Tehsil Chhata, District Mathura, Uttar Pradesh Boundaries: East - Plot No. 72, West - 18 Feet Road North - Plot No. 35, South - Plot No. 84. Area measuring 83.61 Sq. Mtrs.

Place : Uttar Pradesh
Date : 02.04.2026

Authorised Officer, Sitarra Housing Finance Ltd,
(Formerly known as Sewa Grih Rin Ltd)

REVISED FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S BAREILLY HIGHWAYS PROJECT LIMITED Operating In Business Of Building Of Complete Constructions In New Ashok Nagar, New Delhi (Under sub-regulation (4A) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP of the	M/s Bareilly Highways Project Limited PAN - AAEC81225B CIN - U45204DL2010PLC203042
2. Address of the registered office	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi, Delhi, India - 110096.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Audited Balance Sheet for FY 2024-25 reflects Property Plant & Equipment valued at Rs.17.67 Lakhs & Intangible assets under developments amounting to Rs. 4.07,681.17 Lakhs.
5. Installed capacity of main products/ services	It was a terminated road project of Bareilly- Sitapur section of NH-24 from Km 262.000 to Km 413.200 in the State of Uttar Pradesh.
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance Sheet for FY 2023-24 Balance Sheet for FY 2024-25 www.stalwartip.com,
9. Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL:	Details can be downloaded from www.stalwartip.com
10. Last date for receipt of expression of interest	20 th April, 2026 (Monday)
11. Date of issue of provisional list of prospective resolution applicants	30 th April, 2026 (Thursday)
12. Last date for submission of objections to provisional list	05 th May, 2026 (Tuesday) *
13. Date of issue of final list of prospective resolution applicants	11 th May, 2026 (Monday) *
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12 th May, 2026 (Tuesday) *
15. Last date for submission of resolution plans	12 th June, 2026 (Friday) * Through email as well as through Hard copies to be submitted at: STALWART RESOLUTION PROFESSIONAL LLP, SD-73, Pitampura, Delhi - 110034. cirp.bhpl@gmail.com
16. Process email id to submit Expression of Interest	

*The CIRP period is concluding on 30th April, 2026 however, CoC has already approved the extension of CIRP by 90 days which is pending for approval at NCLT.

CMA Sandeep Goyal
Resolution Professional
Reg. No.: IBBI/PA-003/IP-N00073/2017-2018/10583
AFA No.: AA3/10583/01/300626/201302 valid upto 30.06.2026
Regd. Address: SD-73, Pitampura, Delhi - 110034
For M/s Bareilly Highways Project Limited (Under CIRP)

Date: 03-04-2026

Place: New Delhi

PUBLIC NOTICE

[Under Sec-102 of Insolvency and Bankruptcy Code, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MR. SURPREET SINGH SURI, PERSONAL GUARANTOR OF M/S CLOUD 9 PROJECTS PRIVATE LIMITED

DETAIL OF PERSONAL GUARANTOR	
1. Name of Personal Guarantor	Mr. Surpreet Singh Suri Personal guarantor of M/s Cloud 9 Projects Private Limited
2. Address of Personal Guarantor	192-B, Sainik Farms, New Delhi - 110 062
3. Insolvency process commencement date in respect of personal guarantor under IBC, 2016	16.03.2026 (order uploaded & received by the RP on 30.03.2026)
4. Last date of submission of claims	24-04-2026

DETAILS OF RESOLUTION PROFESSIONAL	
5. Name and registration number of insolvency professional acting as resolution professional	Prabhakar Kumar IBBI Regn No.: IBBI/PA-002/IP-N00774/2018-2019/12373
6. Address and Email ID of the resolution professional as registered with board	B-5/41, Ground Floor, Vivekanand Apartment, Sector-8, Rohini, Delhi - 110085 Email: prabhakar_acs@rediffmail.com
7. Address and E-mail ID to be used for correspondence with the resolution professional	B-5/41, Ground Floor, Vivekanand Apartment, Sector-8, Rohini, Delhi - 110085 Email: prbhclou9pg@gmail.com

Note: Submission of false or misleading claims shall attract penalties in accordance with the provision of the Insolvency & Bankruptcy Code, 2016 or any other applicable Laws.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court -II in IA-4295/ND/2025 of CP(IB)-403/ND/2025, Under Section 95(1) of the Insolvency and Bankruptcy filled by Induslud Bank Limited, has ordered the commencement of Insolvency Resolution Process vide order under section 100 of IBC, 2016, against Mr. Surpreet Singh Suri residing at R/o- 192-B, Sainik Farms, New Delhi - 110 062 (Last known address to the Resolution Professional), on 22.08.2025 and copy of order received by the RP on 30.03.2026.

The creditors of Mr. Surpreet Singh Suri are hereby called upon to submit their claims with proof on or before 21 days from the date of issue of this notice i.e. by or before 24-04-2026, to Mr. Prabhakar Kumar, Resolution Professional appointed by NCLT, New Delhi Bench, Court-II, under provision of Insolvency & Bankruptcy Code, 2016, at address: B-5/41, Ground Floor, Vivekanand Apartment, Sector-8, Rohini, Delhi - 110085, mail-id: prbhclou9pg@gmail.com

The creditors shall have to submit their claim to the resolution professional as prescribed under regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, in Form B. The last date for submission of claims of creditors shall be 24-04-2026. The creditors may submit their claims by way of electronic communication, or through courier, speed post or registered letter.

The prescribed form for submission of claims can be downloaded from following link: <https://ibbi.gov.in/en/home/downloads>

Sd/-
Prabhakar Kumar
Resolution Professional
in the Insolvency Resolution Process of Mr. Surpreet Singh Suri
Personal guarantor of M/s Cloud 9 Projects Private Limited
IP Registration No. - IBBI/PA-002/IP-N00774/2018-2019/12373
AFA Valid Till 31-Dec-2026
Address: B-5/41, Ground Floor, Vivekanand Apartment,
Sector 8, Rohini, Delhi - 110085
E-mail id: - prbhclou9pg@gmail.com

Date: 03-04-2026

Place: Delhi



NOTICE OF EXTRA-ORDINARY GENERAL MEETING OF RNF SERVICES LIMITED

Notice is hereby given that the Extra-Ordinary General Meeting (the EGM / the meeting) of the Members of M/s. **RNF Services Limited** ("the Company") will be held on **Monday, April 27, 2026 at 11:00 A.M.** (IST) through **Video Conference ("VC") / Other Audio-Visual Means ("OAVM")** to transact the business set forth in the **Notice of EGM dated Saturday, 28 March, 2026.**

Pursuant to **General Circular No. 03/ 2025 dated September 22, 2025** read with other relevant circulars issued by the **Ministry of Corporate Affairs ("MCA Circulars")** and **SEBI circular no. SEBI/HO/ CF/CFD-PoD2/P/CIR/2024/133 dated October 3, 2024** read with other relevant circulars issued on the subject ("**SEBI Circulars**"), companies are permitted to hold EGMs through VC/OAVM. Accordingly, the EGM of the Company will be conducted through VC/OAVM in compliance with aforesaid circulars, the **Companies Act, 2013**, and the **SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.**

The Notice of EGM has been sent on April 02, 2026, through electronic mode to all members whose email addresses are registered with the Company/ Depository Participants. Notice is also available on the websites of the Company at www.rnfservices.com and the NSE Limited at www.nseindia.com.

In case the members holding shares in DEMAT form have not registered their email address, they are requested to register their e-mail address/ electronic bank mandate with their respective Depository Participants.

Members whose email address are not updated with the Company/Registrar and Share Transfer Agent/Depository Participants can avail soft copy of the EGM Notice by raising a request to the Company by email at cs@rnfservices.com.

Members can attend and participate in the EGM through VC/OAVM facility. The instructions for joining the EGM would be provided in the Notice of EGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is also providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on the resolution set out in the Notice of EGM. Also, the Company shall be providing the facility for voting through e-voting system during the EGM. The detailed procedure of remote e-voting/e-voting during the EGM is mentioned in the Notice of EGM.

In terms of the provisions of section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended) and aforesaid circulars, the Company is pleased to offer its members the facility of "remote e-voting" provided by National Securities Depository Limited (NSDL) to exercise their right to vote on the business as set forth in the Notice of the EGM. The facility of casting votes by a member using remote e-voting system as well as venue voting on the date of the EGM, on the resolution set forth in the Notice, will be provided by NSDL. All the members are informed that:

- The Special Business as set out in the Notice of the EGM will be transacted through voting by electronic means;
- the remote e-voting shall commence on Friday, April 24, 2026, at 09:00 AM. (IST);
- the remote e-voting shall end on Sunday, April 26, 2026 at 05:00 PM. (IST);
- the cut-off date for determining the eligibility to vote by electronic means or at the EGM is Wednesday, April 22, 2026;
- In case of Individual Shareholders holding securities in demat mode who acquires shares of the Company and becomes a member of the Company after sending of the Notice and holding shares as on the cut-off date may follow steps mentioned in the Notice of the EGM under "Access to NSDL e-Voting system";
- Members who have not voted through Remote E-voting facility will be permitted to vote through e-voting during the EGM;
- The members who have already cast their vote through remote e-voting may attend the EGM through VC/OAVM but shall not be entitled to cast their vote during the EGM;
- All persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by RTA and notice from the Depositories as on the cut-off date namely Wednesday, April 22, 2026, only shall be entitled to vote at the EGM by availing the facility of remote e-voting or by voting at the EGM. Members can cast their vote through remote e-voting or through e-voting during the EGM in the manner and by following the instructions as mentioned in the Notes section of the Notice dated March 28, 2026 convening the EGM;

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for 'Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 022-48387000/022-24997000 or send a request to Ms. Pallavi Mahatre, Senior Manager at evoting@nsdl.co.in. Members may also write to the Company Secretary at cs@rnfservices.com or at the Registered Office address.

Members are advised to register/update their e-mail address with their DPs for receiving all communications, including Annual Report, Notices etc. by e-mail from the company in future.

By Order of the Board Of Directors
Ranveer Khayliya
Chairman & Managing Director
DIN: 07290203

Date: 02.04.2026

Place: New Delhi

"IMPORTANT"

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DEMAND NOTICE [SECTION 13(2)]

Notice To Legal Heir To The Deceased Borrower/Proprietor/Partner of The Borrower Proprietorship/ Partnership Firm
Whereas, The undersigned being the Authorized Officer of **Canara Bank** issued Demand Notice U/S 13(2) of SARFAESI ACT 2002 to the Legal Heir herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/guarantor/mortgagor address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication for said notice failing which, bank will take the possession of immovable and movable properties and will sell it through the process in exercise of powers conferred U/S 13(2) read with the rule 8 and 9 of the Security Interest (Enrolment) Rules 2002. The borrower / guarantor / mortgagor in particular and the public in general is hereby cautioned not to deal with the immovable / movable properties and any dealing with the immovable / movable properties mentioned below will be subject to the charge of **Canara Bank** for the outstanding amounts and interest thereon & other charges.

Name of the Legal Heir To The Deceased Borrower/proprietor/partner/ Of The Borrower Proprietorship/partnership Firm	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice
Canara Bank, SME Tauru branch Borrower: 1. M/s Aggarwal Sales Agency Main Sagar Main Road Tauru, Near 5 Bhai Store Opposite Bijli Board, Rewari Sohna Road Tauru, Mewat Haryana 122105, 2. Sh. Deepak Goyal S/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105, 3. Smt. Manju Goyal W/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105	Name of Title Holder: M/s Aggarwal Sales Agency Movable: Hypothecation of Stock -Rs. 80.71 Lakhs (As per sanction 16.11.2024) Hypothecation of Book Debts -Rs. 102.97 Lakhs (As per sanction 16.11.2024) Name of Title Holder: Late Sh. Sanjay Goyal. Immovable: Commercial property measuring 30.00 Sq Yds, bearing property ID No. 8F7UR6K6, situated within Revenue Estate of Tauru, District Nuh, Haryana in the name of Late Sh. Sanjay Goyal Boundaries of the Property: North: Rewari Road, South: House No D-147 Near Jeevan Jyoti Clinic	Rs. 1,27,54,671.80 (Rupees One Crore Twenty Seven Lakhs & Fifty Four Thousand Six Hundred Seventy One and Paise Eighty Only), as on 22.03.2026, together with further interest and incidental expenses, costs.	24.03.2026 22.03.2026

Ward No 6, Tauru, District Mewat 122105. 4. Ms Vaishali Goyal D/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105 5. Ms Jyoti Goyal D/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105 6. Sh. Jagdish Chand Goyal F/o Sanjay Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105 7. Smt. Bimla Goyal W/o Jagdish Chand Goyal (Legal Heir of Deceased Prop. Sanjay Goyal) House No D-147 Near Jeevan Jyoti Clinic Ward No 6, Tauru, District Mewat 122105

Date: 03-04-2026

Place: Gurgaon

Sd/- Authorised Officer, Canara Bank

Recovery, Legal & Fraud Prevention Section, Regional Office, B-35, Cyber Media building, First Floor, Sector-32, Gurgaon 122003

Demand Notice

SME SAHARANPUR- A-8, DELHI ROAD BRANCH

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

We have already issued detailed demand notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Speed Post / Registered post to you below mentioned dated. You can collect the original notice/ copy addressed to you, returned by courier/postal authorities from the undersigned & to pay the balance outstanding amount with interest & costs etc. within 60 days from the date of notice referred to below to avoid future action under SARFESI Act 2002

We have indicated our intention for further action under sarfesi Act 2002 as per section 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days.

Sl. No.	Name of the Borrower / Guarantor	Detailed Of Mortgaged Property	Date of Demand Notice
1.	Borrower: 1 Mohd Arif Ansari Permanent Address: S/o Shri Nisar Ansari 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001 Communication Address: S/o Mr. Nisar 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001 Office Address: S/o Mr. Nisar Ansari 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh-247001 Guarantor: Mr. Nisar Ansari [Guarantor & Joint Mortgagor (Since Deceased)] Permanent Address: 3/1141, Mandir Wali Gali Khanalampura, Saharanpur, Uttar Pradesh- 247001 Communication Address: W/o Nisar Ahmad, 242 Mandir Wali Gali, Khanalampura, Saharanpur, Uttar Pradesh- 247001, Office Address: W/o Nisar Ahmad, 242 Mandir Wali Gali, Khan Alam Pura, Saharanpur 247001	1. Mortgage: House MPL No. Old 3/589 New 3/1141 situated at Mandir Wali Gali Mauja Khanalampura Pargana and Tehsil Saharanpur Pin: 247001 Measuring 105.50 Sq. Yard /88.20 Sq Meter owned by Mr. Nisar Ansari & Mohd Arif Ansari, bounded by as per sale deed: North: House of Bhora, South: House of Ganga Ram, East: House of Ehsaan, West: 13°0'wd Gali This property is also mortgaged in Cash Credit Loan (A/c No 298102000000155) of Rs.30,00,000/- in which Mr. Nisar Ansari is guarantor and present outstanding in the loan as on 29.03.2026 is 18,17,549.92 and account is classified as NPA on 26.05.2025 and demand notice issued on 07.02.2026	30.03.2026 Total Dues as on '29.03.2026 Rs. 24,82,292.54 future interest & Exp

3. Munner Ansari (Known legal heir of Guarantor & Mortgagor Mr. Nisar Ansari

4. All other Legal Heirs

Date : 02.04.2026

Place : SAHARANPUR

Authorized Officer

For Adhbbut Infrastructure Limited

CIN No.: L51503HR1985PLC121303

Registered Office: Begampur Khatola, Khandsa, Near Krishna Maruti, Basai Road, Gurgaon, Arjun Nagar, Haryana, India, 122001

Website: <https://www.adhbbutinfra.in/>; E-mail: adhbbut.ind@rediffmail.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026, dated January 30, 2026, a special window has been opened for lodgment of transfer and dematerialisation ("demat") request of physical securities which were sold/purchased prior to April 01, 2019. The Special Window has been opened for a period of 1 (one) year from February 05, 2026 to February 04, 2027 and will be applicable in following cases:

- Where original share transfer request(s) are not lodged prior to April 1, 2019, and the shareholder is holding original share certificate;
- Where original share transfer request(s) were lodged prior to April 01, 2019, and those were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred / lien-marked/ pledged during the said lock-in period. Eligible shareholders who wish to avail this opportunity, may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent i.e. **Beetal Financial & Computer Services Pvt. Ltd** "office address is Beetal House, 3rd Floor, 99 Madangir, Behind Lodi Shopping Centre, New Delhi, 110062" E-mail: beetal@beetalfinancial.com or may send an email to adhbbut.ind@rediffmail.com. A Copy of the Circular is also available on the website on the company <https://www.adhbbutinfra.in/>.

For Adhbbut Infrastructure Limited

Anubhav Dham

Director

DIN: 02656812

Date: 02.04.2026

Place: Gurugram

FORM NO.5

DEBTS RECOVERY TRIBUNAL AT LUCKNOW

600/1, University Road, Hanuman Setu Mandir, Lucknow-226007

(Area of Jurisdiction, Part Of Uttar Pradesh)

[Summons to defendant under section 19(3) of the recovery of debts due to Banks and Financial Institutions Act 1993 read With Rules 12 and 13 of the Debts recovery tribunal (Procedure Rules)]

Original Application No. 1316 of 2025

Dated 19.03.2026

SHIVALIK SMALL FINANCE BANK LIMITED

Versus

SRI YATENDRA SISODIA ALIAS YATENDRA SINGH & ANR.Defendants

To,

1. Sri Yatendra Sisodia alias Yatendra Singh son of Sri Rajpal Sisodia alias Rajpal Singh presently residing at House No. J-126, Sector-12 Pratap Vihar, Vijay Nagar, Ghaziabad- 201009 Uttar Pradesh and; ii. Permanent resident of House No. 391, Village Bisahada, Gautam Buddha Nagar, 201008 Uttar Pradesh, PAN No. EEDP33841, Mobile Number 9873720989 (Borrower)

2. i. Mrs. Mitlesh wife of Sri Yatendra Sisodia presently residing at House No. J-126, Sector-12 Pratap Vihar, Vijay Nagar, Ghaziabad- 201009 Uttar Pradesh and; ii. Permanent resident of House No. 391, Village Bisahada, Gautam Buddha Nagar, 201008 Uttar Pradesh, PAN No.- AJQPM9722J Mobile No. 8447342923 (Co-Borrower)

3. Mr. Subhash Son of Sri Ram Kumar resident of House No. 330, Village-Chijasi Noida-201307 Uttar Pradesh, PAN No. EOPSP2902C Mobile no. 9958524487 (Guarantor)

In the Above noted application, you are required to file reply in paper book form in two sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant of his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 17.07.26 At 10:30 A.M. failing which the applicant shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 27.03.2026.

Registrar

Debts Recovery Tribunal, Lucknow

IN THE COURT OF THE 3RD ADDITIONAL SUBORDINATE DISTRICT JUDGE OF COIMBATORE O.S. No.579/2025

V.Sripathi

Vs

S.Surendrakumar Patwa, S/o. Samratrajai Patwa, No.34, Gulmarg Colony, Indore - 452001 - Defendant

NOTICE TO DEFENDANT

It is hereby informed that the above case has been filed against the defendant herein to recovery of money the above suit proceedings as well as defendant herein into the plaintiff in the above suit on the file of the 3rd Additional Subordinate District Judge of Coimbatore and the same is posted on 17.04.2026 for your appearance. If you have any objection